

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 105/TT/2018

Subject : Approval of transmission tariff for Asset I: Combined asset of (a) 400 kV D/C Sasaram-Daltonganj Transmission Line alongwith 2 x 50 MVAR Line Reactors at Daltonganj Sub-station; (b) 400/220 kV, 315 MVA ICT-I alongwith bays at Daltonganj Sub-station; (c) 400 kV 80 MVAR Bus Reactor at Daltonganj Sub-station; and (d) 400/220 kV, 315 MVA ICT-II alongwith bays at Daltonganj Sub-station; Asset II: 04 Nos. 220 kV Bays at Daltonganj Sub-station; Asset III: Provision of Circuit Breakers for making line reactors at Biharshariff Sub-station switchable; Asset IV: 01 no. 80 MVAR Bus Reactor At Duburi (OPTCL) Sub-station; Asset V: LILO of 2ndCkt. of 400 kV D/C Jamshedpur-Rourkela transmission line at Chaibasa Sub-station (non-bussed at Chaibasa); and Asset VI: 01 No. 500 MVA, 3 phase 400/220 kV, Transformer (2nd) and associated bays at Pandiabilli GIS under ERSS-III in Eastern Region under and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 22.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. (BSPCL) and 5 others

Parties present : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri Amit Yadav, PGCIL



Record of Proceedings

The learned counsel for BRPL requested two weeks' time to file reply in the matter. The Commission allowed the BRPL's request.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 8.2.2019:-
 - a. Asset-I has been split into Asset-I(A)(i), Asset-I(A)(ii), Asset-I(A)(iii), and Asset-I(B). Submit Form-5 and Auditor certificate for the assets covered in the instant petition.
 - b. The actual COD of the Asset-I(A)(iii) and revised tariff Forms based on the actual COD.
 - c. The Auditor certificate and revised tariff Forms for Asset-I(b).
3. The Commission further directed the respondents to file their reply 15.2.2019 and the petitioner to file its rejoinder, if any, by 25.2.2019. The Commission also directed the parties to complete the pleadings within the specified time and observed that no further time shall be granted.
4. The next date of hearing will be intimated to the parties.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

